

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 120(ND)/2016

IN THE MATTER OF:

Vijay Kumar Gupta & Ors.

.....Petitioners

v.

M/s. S.R. Cottex Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 241-242

Order delivered on 18.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) : Ms. Manisha Chaudhary, Mr. Naveen Dahiya, Mr. Karan Malhotra & Mr. Mansumyer Singh, Advocates

For the Respondent(s) : Mr. Manoj K. Khanna, Advocate

ORDER

Learned counsel for the petitioner shall file a list of properties/bank accounts belonging to Mr. Aditya Pratap Singh so that the same may be attached and the amount due is realized. The needful shall be done within one week. Mr. Aditya Pratap Singh shall remain present in the Court on the adjourned date.

List for further consideration on 27.09.2017.

Sd-

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd-

(R. VARADHARAJAN)  
MEMBER JUDICIAL

18.09.2017

VINEET